

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(5)

OA 2039/2001

New Delhi, this the 13th day of September, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Shri Govindan S. Tampi, Member (A)

Madan Pal
S/o Shri Ghasita Singh
R/o House No.109, Prem Nagar
Chakkar Ki Road, Northern Railway Crossing
Bijnor.

...Applicant

(By Advocate Shri U.Srivastava)

V E R S U S

UNION OF INDIA : THROUGH

1. The General Manager (Personnel)
Northern Railway, Baroda House
New Delhi.
2. The D.R.M.
Northern Railway
Muradabad.
3. The Senior Divisional Personnel Officer
Northern Railway
Muradabad.

...Respondents

O R D E R (ORAL)

By Hon'ble Smt. Lakshmi Swaminathan, VC (J)

We have heard Shri U.Srivastava, learned
counsel for the applicant.

2. The applicant has filed this application
based on the letter dated 10-8-2000 issued by the
respondent No.3 to respondent No.1 (Annexure A-1).
From the English translation of this letter reproduced
in paragraph 4.5 of the OA, it is noted that
respondent No.3 has stated that the applicant, Senior
Clerk, working under Divisional Engineer, Railway,
Bijnor is entitled for the payment of Honorarium for
preparing supplementary bills for the years 1997-98
and 1998-99 is an amount of Rs. 62,078/- . Out of
this amount, it has been stated that Rs. 20,000/- has

been paid, which has been accepted in accordance with the power vested in the Divisional Railway Manager. For the balance amount, which is the subject matter of claim in the present OA, respondent No.3 i.e. Senior Divisional Personnel Officer, Northern Railway, Moradabad has stated that the same will be paid after getting the approval of the competent authority. Shri U.Srivastava, learned counsel has submitted that the competent authority in this case is respondent No.1 i.e. General Manager (Personnel), Northern Railway.

3. The grievance of the applicant is that till date the balance amount as noted in the aforesaid letter dated 10-8-2000 has not been paid to him. Hence this OA, in which he has sought a direction to the respondents to finalise the claim of the applicant for grant of honorarium pending for the years 1997-98 and 1998-99 and release the same within the stipulated period along with interest. The applicant states that he has also submitted a representation to the respondents, to which he has got no reply.

4. In view of the above facts and submissions and the letter said to have been issued by respondent-3 to respondent-1, we consider it appropriate to dispose of the OA at the admission stage with the following directions :-

Respondent No.1 to have the matter examined with regard to the statements made by respondent No.3 in the letter dated 10-8-2000 regarding the claim of

the applicant for balance amount of honorarium due to him for preparation of supplementary bills for the years 1997-98 and 1998-99. If any such claim is admissible to the applicant in accordance with the relevant rules and instructions, the same shall be arranged to be paid to him as early as possible and in any case, within two months from the date of receipt of a copy of this order. In case they are rejecting the claim, they shall do so by passing a reasoned and speaking order with copy to the applicant. The claim of the applicant for interest is not allowed, considering the facts and circumstances of the case.

No order as to costs.

Govindan S. Tampi
Member (A)

/vikas/

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)

7